

ITEM NO.15

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 3589/2023

HIGH COURT BAR ASSOCIATION ALLAHABAD

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(Only For Withdrawal of I.A Nos. 140328, 140330, 140338 of 2024
IA No. 140330/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 140328/2024 - INTERVENTION/IMPLEADMENT
IA No. 140338/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 06-08-2024 These matters were called on for hearing today.

For Appellant(s) Mr. Shantanu Krishna, AOR
Mr. Animesh Tripathi, Adv.

For Respondent(s)
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Vinayak Mohan, Adv.

Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.
Ms. Gurneet Kaur, Adv.

Ms. Anasuya Choudhury, AOR
Mr. Talha Abdul Rahman, AOR

UPON hearing the counsel the Court made the following
O R D E R

Defective applications (i.e. applications for impleadment, direction and appear and argue in-person) may be allowed to be withdrawn in terms of Applicant in person's letter dated 23.7.2024.

SUJATA SINGH
Registrar

MG